

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:848
ANSWERED ON:24.02.2003
DEVELOPMENT OF FISHERMEN
MANSINH PATEL;T. GOVINDAN

Will the Minister of AGRICULTURE be pleased to state:

- (a) the details of schemes introduced for development of fishermen in the country;
- (b) whether the Government of Gujarat have submitted its proposals to the Union Government for development of fishermen and other facilities;
- (c) if so, the action being taken by the Union Government on the said proposal;
- (d) whether there is any proposal to grant facilities to fishermen in Gujarat like other States;
- (e) if so, by when it is likely to be implemented and if not, the reasons therefor;
- (f) whether the Government have revised existing schemes for the welfare of fishermen during the last three years; and
- (g) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV)

- (a) Various schemes such as National Welfare of Fishermen, Fisheries Training and Extension, development of Marine Fisheries, Development of Freshwater and Coastal Aquaculture and Fishing Harbour Facilities at Major and Minor Ports are implemented in the country for development of fisheries and for the benefit of fishermen.
- (b) to (e) Details are indicated in the statement annexed. (Statement-I).
- (f) & (g) National Scheme on Welfare of Fishermen has been revised in 2000-01. The pattern of assistance is indicated in the enclosed Statement. (Statement-II).

Statement-I

Statement annexed to part (b) to (e) of Lok Sabha Unstarred Question No. 848 by Shri Mansinh Patel and Shri T. Govindan due for answer on 24.02.2003

Proposals submitted by State Government of Gujarat

- (i) The State Government of Gujarat submitted a proposal under scheme on Welfare of Fishermen (Model Fisherman Village Component). The State Government of Gujarat has been requested to furnish utilization certificate for the earlier releases lying unutilized.
- (ii) The State Government of Gujarat has also submitted proposal for construction of fishing harbours at Okha and Dholai and landside harbour facilities at port Sutrapada in Junagarh district. The State Government has been requested to furnish further clarifications.
- (iii) Proposal also submitted for Motorisation of outboard/inboard motors under Centrally Sponsored Scheme on Motorisation of Traditional Craft and for Reimbursement of Central Excise Duty on HSD Oil supplied to mechanised vessels below 20 M length. The State Government of Gujarat has been requested to furnish utilization certificate for the earlier releases lying unutilized. The existing scheme is proposed to be continued in Tenth Plan with some modifications under macro management.

Statement-II

Statement annexed to part (f) and (g) of Lok Sabha Unstarred Question No. 848 by Shri Mansinh Patel and Shri T. Govindan due for answer on 24.02.2003

Details of National Scheme on Welfare of Fishermen

This scheme has the following three components:-

- (a) Development of Model Fishermen Villages
- (b) Group Accident Insurance Scheme for Active Fishermen
- (c) Saving-sum-relief Scheme

(a) Development of Model Fishermen Villages

The objective of the component is to provide basic civic amenities such as housing, drinking water and construction of community hall for fishermen villages. A fishermen village may consist of not less than 10 houses. There is no upper limit for the number of houses to be constructed in a village which would depend on the number of eligible fishermen in that village. The village would be provided with tube wells at the rate of one tube well for every 20 houses, one tube well may be provided for such a village. As recreation and common working place, a fishermen village with at least 75 houses would be provided with a community hall. Unit costs under the scheme have been revised from 2000-01 as Rs. 40,000/- for houses Rs.30,000/- for the tube-well (Rs.35,000/- for North Eastern Region) and Rs.1,75,000 for community hall. The expenditure is shared equally between Central and State Government. In case of Union Territories the expenditure is fully borne by the Centre.

(b) Group Accident Insurance Scheme for Active Fishermen

The objective of the component is to provide insurance to cover active fishermen engaged in fishing. Such active fishermen are insured for Rs.50,000/- for one year against death or permanent disability and Rs.25,000/- for partial disability. The upper limit for insurance premium is Rs.15/- per head and is shared equally by the Central Government and the State Government. In case of Union Territory 100% premium is borne by the Government of India. A single policy is taken in respect of all those States/Union Territories who are participating through FISHCOPFED.

(c) Saving-sum-relief Scheme

The objective of this component is to provide financial assistance to fishermen during lean fishing season. The scheme has been revised from 2000-01, by changing the pattern of assistance and also including the inland fishermen in the scheme. The monthly contribution of marine fishermen is Rs.75 for eight months, while that of inland fishermen is Rs.50/- for nine months. A matching amount is provided with equal contribution from Central and State Governments. The payment made to marine fishermen would be Rs.300/- per month for four months while inland fishermen would be Rs.300/- per month for three months.